HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: NOVEMBER 16, 2026

No. 2455 /Admin. (Services)/2026

Smt. **Shefali**, Additional Civil Judge, Junior Division, Mathura to be Civil Judge, Junior Division (Fast Track Court), Mathura for trying cases of crime against women vice Sri Rohit Soni.

No. 2456 /Admin. (Services)/2026

Sri **Rohit Soni**, Civil Judge, Junior Division (Fast Track Court), Mathura to be Civil Judge, Junior Division (Fast Track Court), Budaun for trying cases of crime against women vice Sushri Jayati Chandra.

No. 2457 /Admin. (Services)/2026

Sushri **Jayati Chandra**, Civil Judge, Junior Division (Fast Track Court), Budaun to be Additional Civil Judge, Junior Division, Budaun.

No. 2458 /Admin. (Services)/2026

Smt. **Mahima Jain**, Additional Civil Judge, Junior Division, Mathura is appointed U/s 9(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023) as Judicial Magistrate, First Class, Mathura vice Smt. Roopali Singh.

No. 2459 /Admin. (Services)/2026

Smt. **Roopali Singh**, Judicial Magistrate, First Class, Mathura to be Civil Judge, Junior Division, Budaun vice Sushri Nida Zaidi.

No. 2460 /Admin. (Services)/2026

Sushri **Nida Zaidi**, Civil Judge, Junior Division, Budaun is appointed U/s 9(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023) as Judicial Magistrate, First Class, Budaun vice Smt. Bharti Tayal.

No. 2461 /Admin. (Services)/2026

Smt. **Bharti Tayal**, Judicial Magistrate, First Class, Budaun to be Additional Civil Judge, Junior Division, Budaun.

No. 2462 /Admin. (Services)/2026

Sushri **Hershika Rastogi**, Additional Civil Judge, Junior Division, Budaun is appointed U/s 9(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023) as Judicial Magistrate, First Class, Budaun vice Sri Sagar Tayal.

No. 2463 /Admin. (Services)/2026

Sri **Sagar Tayal**, Judicial Magistrate, First Class, Budaun to be Additional Civil Judge, Junior Division, Budaun.

BY ORDER OF THE HON'BLE COURT,

sd/-
(MANJEET SINGH SHEORAN)
REGISTRAR GENERAL

No. 688/Admin. (Services)/2026, Dated: Allahabad: November 16, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (through E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges (through E-mail)

   The Officers whose names have been mentioned above shall hand over charge of their present posts immediately, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

   The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad as per direction mentioned in Hon'ble Court's Letter No. 180/Admin. (Services)/2026 dated 26.03.2026, both physically and on the official e-mail ID of Service Section.

   The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

   The officer who is transferred/posted on his own request, is not entitled for any T.A. under Rule 42 of Chapter-IV of Financial Hand Book, Volume-III.

   Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

   That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.
8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (through E-mail)
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(through E-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(through E-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(through E-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(through E-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(through E-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(through E-mail)
15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(through E-mail)
16. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(through E-mail)
17. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(through E-mail)
18. The Assistant Registrar (Admin. C), High Court, Allahabad.(through E-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.

20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to the Hon'ble Judges of the High Court of Judicature at Allahabad and the Lucknow Bench, with the request to place this notification before Their Lordships for kind perusal. (through E-mail)

BY ORDER OF THE HON'BLE COURT,

sd/-

(RAJNESH KUMAR)

REGISTRAR (JUDICIAL) (SERVICES)